

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 227**

**21(ND)2009**

**Cont.A.-11/2020, CA-233/2023**

**IN THE MATTER OF:**  
**Smt. Madhu Bhaskar**

... **Applicant/Petitioner**

**Versus**

**TNB Investments Pvt. Ltd.**

... **Respondent**

**Under Section: 397/398**

**Order delivered on 02.02.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant :**

**For the Respondent :** Mr. Sarwar Raza, Mr. Waseem Akram, Ms.  
Soumya Kumar, Ms. Shreya Kumar, Ms. Injila  
Zaidi Advs.

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**Cont.A.-11/2020, CA-233/2023:** Ld. Proxy Counsel appearing for the Petitioner submitted that the petition for transfer of the present proceedings has been preferred before that petition for transfer of present proceedings to some other Bench is pending before Hon'ble President. According to her there is another petition against the same Respondents, thus the plea taken in transfer of the petition to club both the petitions for hearing. He is unable to give particulars either transfer of petition or the petition with which the present petition is sought to be clubbed. Nevertheless, in the interest of justice hearing is deferred to 12.04.2024.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**